

SHRI INTERJIT (Darjeeling): We should have formal explanation instead of cross-talk between Members. (Interruptions)

17.59 hrs.

PAPERS LAID ON THE TABLE - *CONTD.*

**Notification Under Customs Act,
1962**

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): Sir, I beg to lay on the Table a copy each of the following Notifications: (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) Notification No. 160/92 - Customs published in Gazette of India dated the 20th April, 1992 together with an explanatory memorandum seeking to prescribe a concessional rate of customs duty of 25 per cent *ad valorem* or 15 per cent *ad valorem* on capital goods imported under the Export Promotion Capital Goods Scheme, subject to specified conditions.
- (ii) Notification No. 161/92 - Customs published in Gazette of India dated the 20th April, 1992 together with an explanatory Memorandum seeking to prescribe a concessional rate of customs duty on components imported for the manufacture of capital goods to be supplied to manufacturer-exporters under the Export Promotion Capital Goods Scheme, subject to specified conditions.
- (ii) Notification No. 162/92 - Customs published in Gazette of India dated the 20th April, 1992 together with an explanatory memorandum seeking to fully exempt capital goods and components imported under the Export Promotion Capital Goods

Scheme from auxiliary duty of customs. [Placed in Library See No. LT-1799/92]

(Interruptions)

SHRI ATAL BIHARI VAJPAYEE (Lucknow): Where is the explanatory memorandum referred to in the papers that have been laid on the Table of the House? Where is the explanatory memorandum (Interruptions)

SHRI INDEDR JIT (Darjeeling) : I support the demand for some explanation

(Interruptions)

SHRI INDERAJIT GUPTA (Midnapore): It may kindly be withdrawn and be brought again along with the Explanatory Memorandum .

SHRI BASU DEB ACHARIA: Sir, it can be laid on the Table tomorrow. Don't allow this now, Sir.

SHRI SHARAD DIGHE (Bombay North Central): He has laid the Explanatory Memorandum along with this.

SHRI BASU DEB ACHARIA: Where is it?

SHRI SHARAD DIGHE: It is stated here "together with an explanatory Memorandum".

SHRI BASU DEB ACHARIA: Where is it? We must get this.

(Interruptions)

SHRI ATAL BIHARI VAJPAYEE: There is a mention about the Explanatory Memorandum. But where is the Memorandum? It is the Notification, not the Memorandum.

SHRI BASU DEB ACHARIA: So, he should come to lay it tomorrow. He should not be allowed to lay it today.

SHRI SHARAD DIGHE: It is laid down here. You are bound to get it.

SHRI ATAL BIHARI VAJPAYEE: Where is the Memorandum.

SHRI SHARAD DIGHE: He is bringing it from the office. What is laid down is given to the office and it will be circulated (*Interruptions*)

SHRI BASU DEB ACHARIA: They must lay it tomorrow. Don't allow him to lay it today. Now it is Six o'clock. The Minister may lay it tomorrow.

MR. DEPUTY -SPEAKER: It has been laid on the Table of the House.

(*Interruptions*)

[*Translation*]

SHRI ATAL BIHARI VAJPAYEE: Mr. Deputy Speaker, Sir, if you say that the Memorandum has been laid on the Table of the House. I agree; but I don't know what has been laid on the Table of the House whether it is the memorandum or not. It is laid when we people have raised objection. I have been in the Parliament for the last 30 years. so I can say that merely giving assurance will not serve the purpose.

(*Interruptions*)

[*English*]

SHRI SHARAD DIGHE: But it is mentioned here.

[*Translation*]

SHRI ATAL BIHARI VAJPAYEE: When it is said that memorandum is being laid it must be laid. Merely uttering these words will not serve the purpose. You are presiding the proceedings. You should not take the side of the Government in this manner.

(*Interruptions*)

[*English*]

SHRI SHARAD DIGHE: When we say, 'it is laid down', it means we lay will the concerned papers on the Table.

(*Interruptions*)

SHRI ATAL BIHARI VAJPAYEE: Sir, you take the House into confidence as to whether the Memorandum has been down on the Table or not.

SHRI BASU DEB ACHARIA: Sir, you adjourn the House now.

(*Interruptions*)

SHRI RAM NAIK (Bombay North): Sir, they do not understand the seriousness of this. You adjourn the House now. (*Interruptions*). There should be three Explanatory Memoranda. They are saying one only now. Sir, you adjourn the House now. (*Interruptions*) They cannot take the House lightly. Sir, you allow them to lay it tomorrow.

(*Interruptions*)

[*Translation*]

SHRI ATAL BIHARI VAJPAYEE: Mr. Deputy Speaker, Sir, as of us are aware that this notification has financial implications. That is why have laid it in the evening. It appears that it has been brought in a hurry and you have forgotten the explanatory memorandum. But if you express regret for it and admit that it should have been placed before the House then it is correct. Though you have not followed the complete procedure in the House, yet it would have taken a practical shape outside the House. You have decided to reduce the duty and the announcement is made at 5 p.m. and the implementation also takes place on the announcement. In spite of all these facts you are keeping the House in dark. Now if that memorandum is being laid on the table on the House, I would have no objection. (*Interruptions*) It is yet to be seen 'what is this'.

(*Interruptions*)

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD): Sir, we can extend the House for 10 minutes more.

MR. DEPUTY SPEAKER: With the consent of the House, the House is extended for 10 minutes.

(Interruptions)

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): Sir, we are also Members of this House. I am a member of this House since 1980 and what Mr. Vajpayee says is correct. It should have been accompanied by the explanatory memorandum. The Minister and the Finance Ministry has given it to the Lok Sabha Secretariat. (Interruptions)

SHRI RAM NAIK: Sir, I am on a point of order. My point of order is that House must adjourn at 6.00 p.m. unless you take the permission of the House.

MR. DEPUTY SPEAKER: The House has already been extended by 10 minutes more.

(Interruptions)

SHRI SONTOSH MOHAN DEV: Sir, I would like to know from you whether the explanation was there along with the Notification when it was given to the Lok Sabha Secretariat by the Finance Ministry. It may be a mistake of anybody, but it is not an

intentional mistake. It is the mistake of the Secretariat. (Interruptions)

SHRI RAM NAIK: Sir, the Question Hour started with an apology. Let the last item also ends with an apology from the Minister because they forgot to lay the explanatory memorandum on the Table of the House

(Interruptions)

[Translation]

SHRI ATAL BIHARI VAJPAYEE: Mr. Deputy Speaker, Sir, it has been clarified that Explanatory Memorandum has been laid on the Table of the House. It has been satisfied us. But the Government should not blame the Lok Sabha Secretariat. If anybody is at fault it is the government.

[English]

SHRI SONTOSH MOHAN DEV: That was the communication gap.

18.10 hrs.

[MR. SPEAKER *in the Chair*]

SOME HON. MEMBERS: You are welcome, Sir.

MR. SPEAKER: I have come to thank you for the adjustment.

The Lok Sabha then Adjourned till Eleven of the Clock on Tuesday, April 21, 1992/ Vaisakha 1, 1914.